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ASSAM ACT IX OF 1943  
THE ASSAM COURT OF WARDS (AMEND-  
MENT) ACT, 1943

[Passed by the Assam Legislature]

(Received the assent of the Governor on the 16th July 1943)

[Published in the *Assam Gazette* of the 21st July 1943]

*An Act to amend the Bengal Court of Wards Act,  
1879, in its application to Assam.*

Preamble. WHEREAS it is expedient to amend the Bengal <sup>Bengal Act</sup> Court of Wards Act, 1879, in its application <sup>IX of 1879.</sup> to Assam in the manner hereinafter appearing ;

It is hereby enacted as follows :—

Short title, extent and commencement. 1.(i) This Act may be called the Assam Court of Wards (Amendment) Act, 1943:

(2) It extends to the whole of Assam.

(3) It shall come into force on such date as the Provincial Government may, by notification in the Official Gazette, appoint in this behalf.

Amendment of section 3 of Bengal Act IX of 1879. 2. In section 3 of the Court of Wards Act, 1879 (hereinafter referred to as the said Act), before the definition of "Collector" the following definition shall be inserted, namely :—

"Civil Court" includes the High Court in Calcutta in the exercise of its ordinary and extraordinary civil jurisdiction or its civil appellate or revisional jurisdiction.

Omission of section 56 of Bengal Act IX of 1879. 3. Section 56 of the said Act shall be omitted.

[Price annas 2 or 2d.]